

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

CA 187/2024 (NEW CA) MA 3002/2019 CA 212/2022 CA 632/2022 CA
134/2024 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.06.2024**

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

CA No. 187/2024 –

1. Ms. Drishti Das, Advocate a/w Mr. Jaswani, Advocate i/b Cyril Amarchand Mangaldas appeared for the IL & FS.
2. Learned Counsel for the IL & FS seeks time to apprise about the subsequent development after filing of this application.
3. List this CA on **25.06.2024** for hearing.

MA No. 3002/2019 –

1. Mr. Siddharth Joshi, Advocate appeared for the Applicant.
2. Mr. Aditya Sikka, Advocate a/w Ms. Komal Vats, Advocate appeared for the Respondent/Union of India.

3. Ms. Sonali Aggarwal, Advocate i/b M/s. Dhruve Liladhar & Co. appeared for the Respondent no. 1.
4. Learned Counsel for the Union of India seeks time to file reply to the additional affidavit filed by the Applicant. Two weeks' time granted.
5. List this MA along with CA No. 212/2022 on **05.07.2024** for hearing.

CA No. 632/2022 –

1. Learned Counsel for the Applicant seeks time as she is in personal difficulty.
2. Learned Counsel for the CMA has no objection.
3. List this CA on **25.06.2024** for hearing.

CA No. 134/2024 –

1. The present application is filed by Mr. Ramesh C. Bawa, Original Respondent no. 315 seeking certain directions.
2. Respondent Axis Bank is directed to allow the credit in the Applicant's bank account which are under restraint pursuant to the order dated 03.12.2018 passed by this Tribunal. However, it is clarified that no debit entries shall be allowed except for purchasing any FDR (fixed deposit) out of the credit lying in the account. The FDR so purchased shall also be subject to restraint vide order dated 03.12.2018 passed by this Tribunal.
3. Axis Bank is also directed to allow the conversion of the balance lying in the Saving Bank Account no. 007010100451192 of Respondent no. 315 in the fixed deposit account or into the linked term deposit account. The

FDR so purchased or such linked term deposit account shall also be subject to restraint vide order dated 03.12.2018 passed by this Tribunal.

In view of aforesaid, **CA No. 134/2024** is **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna